

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Satbeer Singh Godara, Judicial Member and
Shri Amarjit Singh, Accountant Member

**ITA No. 541/Coch/2023 &
SA No. 115/Coch/2023**
(Assessment Year: 2020-21)

Koonammoochi Peoples Service Co-op. Bank Ltd. Koonammoochi Thrissur 680504 [PAN: AACAK4845L]	vs.	Income Tax Officer Ward - 2(1), Thrissur
(Appellant)		(Respondent)

Appellant by:	Shri Ramdas, CA
Respondent by:	Smt. V. Swarnalatha, Sr. D.R.

Date of Hearing:	23.08.2024
Date of Pronouncement:	23.10.2024

ORDER

Per Bench

This assessee's appeal for A.Y. 2020-21 arises against the National Faceless Appeal Centre, Delhi [CIT(A)]'s DIN & Order No. ITBA/NFAC/S/250/2023-24/1052896710(1) dated 17.05.2023 in proceedings u/s. 250 of the Income Tax Act, 1961 (the Act). The assessee has also filed a stay petition SA No. 115/Coch/2023 qua the appeal.

Heard both the parties. Cases file perused

2. After vehemently arguing for some time in support of the assessee's section 80P deduction claim amounting to Rs.14,23,608/-, learned counsel seeks to withdraw

the instant appeal with liberty to file section 154 rectification application before the appropriate authority(ies).

3. The Revenue does not raise any objection to the assessee's foregoing request.

4. This assessee's appeal ITA.No.541/Coch./2023 is dismissed as withdrawn in above terms subject to all just exceptions and it's stay application SA.No.115/Coch./2023 is dismissed as rendered infructuous. A copy of this common order be placed in the respective case files.

Order pronounced in the open court on 23rd October, 2024 under Rule 34 of The Income Tax (Appellate Tribunal) Rules, 1963.

Sd/-
(Amarjit Singh)
Accountant Member

Sd/-
(Satbeer Singh Godara)
Judicial Member

Cochin, Dated: 23rd October, 2024

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

By Order

Assistant Registrar
ITAT, Cochin